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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

CCP No.2/93 in
OA No.1266/88

Date of decision: 26.3.93

Gurdas Ram ... Petitioner
vs.
Union of India through
Sh.N.N.Vohra,
Secretary, Ministry of Defence &
anr. .. Respondents

CORAM: THE HON'BLE MR.JUSTICE V.S.MALIMATH, CHAIRMAN
THE HON'BLE MR.B.N.DHOUNDIYAL, MEMBER(A)

For the Petitioner .. Petitioner in person.
For the Respondents .. Sh.M.L.Verma, Counsel.

ORDER(ORAL)

(By HOn'ble Mr.Justice V.S.Malimath, Chairman)

Shri M.L.Verma, learned counsel for the respondents, invited our attention to the order passed by the Supreme Court staying the operation of the judgement in OA No.1266/88 and in connected cases. In view of the said order, these proceedings are dropped. Notice of contempt is discharged.

BD
(B.N.DHOUNDIYAL)
MEMBER(A)

Malimath
(V.S.MALIMATH)
CHAIRMAN

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